

DIVISION BENCH
COURT - II

S-22

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/22(KB)2022
IA(COMPANIES.ACT)/140(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	TATA CAPITAL FINANCIAL SERVICES LIMITED VS MAHESHWARY ISPAT LIMITE
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Chandan Mohata, Adv.] For Liquidator
Mr. Shantanu Brahma, CA] Liquidator

ORDER

1. Ld. Counsel for Liquidator present.
2. **IA(COMPANIES.ACT)/140(KB)2024:**
 - a) The two assets, one at Panagarh and the other at Salt Lake have been sold already on 3rd of June 2024.
 - b) This application has been filed by the Liquidator to place on record the 2nd Progress Report which is placed at pages 18 to 35. This application is supported by an affidavit which is placed at Pages 16 to 17. The 2nd Progress Report is taken on record and accordingly, this application is **allowed** and **disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**